



2026:AHC:29852

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1985 of 2026

Kamleshwar Ram

.....Petitioner(s)

Versus

The State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arya Gautam, Atipriya Gautam, Shubham Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Ms. Vaishnavi Srivastava (AoR A/V 0236/2026) holding brief of Ms. Atipriya Gautam, learned counsel for the writ petitioner and learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner happens to be posted as Sub Inspector and he seeks transfer from District Maharajganj to Prayagraj or Mirzapur Range Vindhyachal on compassionate ground on his own request in terms of the Government Orders and the Policies to issued from time to time.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Additional Director General of Police, Intelligence, Intelligence Headquarters, Uttar Pradesh.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Additional Director General of Police, Intelligence, Intelligence Headquarters, Uttar Pradesh by **20.02.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months.

February 11, 2026
Rajesh

(Vikas Budhwar,J.)